

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 319 of 1994

TUESDAY THIS THE 22ND DAY OF FEBRUARY, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

P.V.C. Sekhar, S/o Late K.Viswanathan Nair,
Aged 57, Telephone Inspector,
Telephone Exchange, Palakkad
(Puthenveedu, Kathilpadu PO) ...Applicant

(By Advocate Mr. A Ramanthan rep. MRR Nair)

Vs.

1. Telecom District Manager,
Palakkad.
2. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.
3. The Chairman, Telecom Commission,
New Delhi.
4. Union of India, represented by
Secretary to Government,
Ministry of Communications,
New Delhi. Respondents

(By Advocate Mr. Kodeth Sreedharan, ACGSC)

ORDER

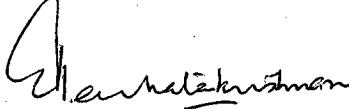
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a declaration that he is entitled to draw pay in the scale of Rs.425-640 with effect from 1.6.74. Other reliefs are also sought. *Prima facie*, the claim is stale but then applicant would say that the judgment in O.A.1456/91 enlightened him of the law.

2. According to respondents the claim is belated and by reason of laches no reliefs should be granted. May be, a declaration of law will have binding effect on the parties in some cases. At once, long lost causes cannot be revived as a general rule. Financial considerations, sit back rule etc. will also be relevant for consideration. We do not think, we can be called upon to go into the merits, as Annexure-IV is pending consideration before 1st respondent. Learned Additional Standing Counsel submits that 1st respondent will pass suitable orders on Annexure-IV within two months from today. We direct him to do so.

3. With the aforesaid direction, application is disposed of. No costs.

Dated the 22nd February, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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